# CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## ORIGINAL APPLICATION NO. 291/00567/2016

**DATE OF ORDER**: 18.07.2016

#### **CORAM**

HON'BLE MRS. JASMINE AHMED, JUDICIAL MEMBER HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Suresh Chand Gupta S/o Shri Laddu Lal Gupta, age around 54 years, R/o House No. 189, Padmawati Colony, Kings Road, Nirman Nagar, Jaipur – 302019 and working as Technical Officer, in the office of Hq CE SWC, Jaipur Cantt. Jaipur.

....Applicant

Mr. Mukesh Agarwal, counsel for applicant.

### **VERSUS**

- 1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
- Director General Personnel/EIB, Engineer-in-Chief's Branch, Integrated HQ of MOD (Army), Kashmir House, Rajaji Marg, New Delhi – 110011.
- 3. Chief Engineer (Hg), South West Command C/o 56 APO.
- 4. Chief Engineer, Head Quarters, Jaipur Zone, MES, Power House Road, Bani Park, Jaipur 302006.

....Respondents

#### ORDER

(Per MRS. JASMINE AHMED, JUDICIAL MEMBER)

Heard learned counsel for the applicant. This case pertains to grant of MACP. It is contended by the learned counsel for the applicant that in this regard the applicant has filed representation dated 12<sup>th</sup> June, 2015 (Annexure A/1) but till date no decision has been taken on the representation.

2. In view of the above, the respondents are directed to take a decision on the representation dated 12<sup>th</sup> June, 2015 (Annexure

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A/1) of the applicant within a stipulated time of two months from the date of receipt of a copy of this order.

3. Accordingly, the Original Application is disposed of with no order as to costs. It is made clear that we have not commented on the merits of the case.

(MS. MEENAKSHI HOOJA) ADMINISTRATIVE MEMBER

(MRS. JASMINE AHMED)
JUDICIAL MEMBER

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